NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2018 AT 10.30 AM

PRESENT: SHRI Ch.	MOHD SHARIEF TARIQ, MEMBER-J	UDICIAL
APPLICATION NUMBER	: CA/123/2017	
PETITION NUMBER	: TCP/191/2016 : Emirates Trading Agnecy LLC : M/s ETA engineering Ltd & 7 others	
NAME OF THE PETITIONER(S)		
NAME OF THE RESPONDENT(S)		
UNDER SECTION	: 397/398	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
. S. ARAVIND AN	Cowfel of Petitioner for for Mon M & Associates	1-5
2. VISHNU MOHAN	Coursel for Respondent 1,546	VE
3. Inthia Ahmed. V.K FOIK. Growthen Kuman	Count for Respondent 2-4	Inthia

ORDER

Counsel in CA/123/2017 filed in TCP/191/16 present. Counsel for R1, R5 and R6 present. Counsel for R2 to R4 present. Counsel for the Applicant has filed an Application for arraying M/s. Electromechanical Technical Associates Ltd. as petitioner in the main Company Petition. The Applicant has stated therein that no fresh cause of action is to be stated and there will not be any change in the reliefs prayed. Counsel for the Respondent has filed the objections stating therein that the Application filed for impleadment is not maintainable and liable to be dismissed. But, no detailed reason has been cited in the order to show as to how the prayer of the Petitioner is going to prejudice the Respondents.

In the circumstances, the CA/123/2017 is allowed. The Petitioner is directed to change the cause title of the Petition. Put up for hearing on **09.03.2018** at **10.30** A.M.

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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